to ten days. It was only as a result of this study that the rate was arrived • at.

SHRI S. N. MAZUMDAR: May I know, Sir, whether after the strike had ended there any fresh time-study had been undertaken or not?

SHRI SATISH CHANDRA:	Not
Yet. It will be undertaken	again
when normalcy returns to the	fac
tory.	

' SHRI S. N. MAZUMDAR: Has the decision as to when the time-study is to be undertaken been left to the British Superintendent of the factory?

SHRI SATISH CHANDRA: It is not quite correct to say that. The Director General of Ordnance Factories is visiting Kanpur on the 23rd or 24th.

SHRI S. N. MAZUMDAR: May I know, Sir, whether after the strike any victimisation, direct or indirect, has taken place in the factory?

SHRI SATISH CHANDRA: No victimisation whatsoever has taken place.

SHRI S. N. MAZUMDAR: Is it a fact that the general secretary of the union and another office-bearer of the union who .were working in the Welfare Office were suddenly transferred?

SHRI SATISH CHANDRA: Sir, it is no victimisation, if one man is transferred from one section to another section in the same factory, without any punishment or reduction in salary or a change in terms and conditions of service.

SHRI S. N. MAZUMDAR: But why was the transfer order issued immediately after the strike had ended?

SHRI SATISH CHANDRA: Sir. the transfer was under contemplation for a very long time.

OFFICERS

◆450. SHRI SARDAR SINGH: Will the Minister for DEFENCE be pleased to refer to the replies to Starred Question No. 123 and its supplementaries given in the House on the 25th February 1954 and state whether the new regulations regarding the service conditions of reserve officers in the Army have since been finalised?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): Government orders were issued on the 7th November 1953 regarding the formation of a regular reserve of army officers, which also indicated their terms and conditions of service. Similar terms and conditions of service for officers of the Air Force and Navy reserves are expected to be finalised shortly.

SHRI SARDAR SINGH: May I call the attention of the hon. Deputy Minister to the reply that he gave in answer to a question which I asked on the 25th of February, to the effect that with regard to the new regulations. "They are in the final stage and I expect that they will be finalised in the course of the next two or three months." Will the hon. the Deputy Minister tell us now why there has been so much delay and how much longer it will be before they are finalised?

SARDAR S. S. MAJITHIA: As I said, Government orders were issued on the 7th November 1953. So far as the reserves are concerned, in the Army we are creating them and the only thing that we are discussing is how many of the officers have to go to a particular reserve in a particular service. You have got various services, as the hon. Member knows; you have got the Ordnance, you have got the Supply Corps, the Medical Crops and so many other crops in the Army; and how many have to go in each crops, that has to be planned. That is where the delay has occurred, but it is being done MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

COMMISSION ON ELEMENTARY EDUCA-TION

*431. SHRI GOVINDA REDDY: Will the Minister for EDUCATION be pleased to state:

(a) whether representations have been received by Government urging the appointment oi a commission on Elementary Education:

(b) if so, what are the particulars of the representations received, and

(c) what action has been taken by Government on those representations?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a), (b) and (c). A statement is laid on the Table of the House.

Statement

(a) Yes.

(b) The Government of Indiahave received re

(i) All-India Primary Teachers' Federation, Nagpur.

(ii) Travancore-Cochin Government Primary School Teachers' Association, Manampore.

(c) The views of the Government of India in the matter of appointment of a Commission on Elementary Edu cation are given in the statement plac ed on the Table of the House in reply tc Starred Question No. 9 asked on the 23rd August 1954.

SUMMER CRUISE OF THE INDIAN NAVY

*432. SHRI GOVINDA REDDY' Will the Minister for DEFENCE be pleased to state;

(a) whether any ships of the Indian Navy have proceeded on any summer cruise this year; and

(b) if so, what are the particulars of the cruise? $_{\rm t}$

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes. The Indian fleet has completed its summer cruise of 8 weeks duration.

(b) During the course of the summer cruise the ships paid brief visits to ports in Malaya, Borneo, Phi-lipines and Thailand.

DISPOSAL OF SURPLUS STORES

•433. SHRI GOVINDA REDDY: Will the Minister for DEFENCE be pleased to state:

(a) the value under each head of clothing and garments, surplus stores and salvage items which have been given to charities and for flood relief since 1952 up-to-date; and

(b) the value of hospital equipment given free to the Jammu and Kashmir Government and the Nepal Govern ment during the same period?

THE DEPUTY MINISTER FOR DEFENCE which, (SHRI SATISH CHANDRA): (a) Since 1952, surplus clothing worth Rs. 50.425 had been given for flood relief at a concessional price of Rs. 18,755. The value of stores given free of cost from salvage to flood relief and charities during the same period was Rs. 12,260 and Rs. 6,190 respectively.

(b) The value of hospital equipment given free to the Jammu and Kashmir Government and Nepal Government was Rs. 2,16,785 and Rs.1,28, 709 respectively.

POLICE SHOOTING AT A MOTOR CYCLIST IN DELHI

*434. SHRI J. V. K. VALLABHA-RAO: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to an incident in which a sub-inspector of inter alia, containec